

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD.

DATED: THIS THE 21ST DAY OF APRIL 1998

Hon'ble Mr. S. Dayal AM
Coram : Hon'ble Mr. S.L.Jain JM

Review application No.04/96 IN O. A. 763/93

Prem Shanker Tewari - - - - - Applicant

C/A Sri B.B.Paul

Versus

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Union of India & others- - - - - Respondents

C/R Sri N. B. Singh

ORDER

By Hon'ble Mr. S. Dayal A.M.

This review application has been filed against the judgment of the Tribunal dated 22.12.1995.

2. The applicant has mentioned that he joined at Ghoorpur, Allahabad as E.D.D.A on 15.2.1993 in pursuance to the appointment letter dated 8.2.1993. On 22.4.1993, his services were terminated allegedly on the instructions from the Director General of Postal Services to the Sr. Supdt. of Post Offices

Allahabad. It is the case of the applicant that he was not given any show cause notice or opportunity of being heard. Since this contention of the applicant had not been accepted, it is alleged that the judgment dated 22.12.1995 suffers from manifest error of law and facts apparent on the face of the record.

3. The applicant prays that the impugned order dated 22.12.1995 should be set aside and the O.A. be allowed with costs.

4. Shri C.P.Gupta mentions that he has no instruction from the applicant. Shri Satish Madhyan has been heard on behalf of the respondents. He prays for the dismissal of the Review application.

5. It is clear from the facts stated and prayer made in the review application that the applicant has filed the review application with the ^{impression} ~~contention~~ that this is a case in which the merits of the judgment are to be considered and fresh order is to be passed. Reviewing authority has no such jurisdiction. The case, therefore, does not fall within the jurisdiction of the Reviewing authority and as such this Review application is dismissed.

6. There shall be no order as to costs.

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JM


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